

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Dated this Tuesday the 26th day of March, 2002

Coram: Hon'ble Mr.B.N.Bahadur - Member (A)  
Hon'ble Mr.S.L.Jain - Member (J)

O.A.721 OF 2001

Prakash Pandit Chaudhry,  
S/o Panditrao Chaudhary,  
aged 32 years,  
Extra Departmental, Letter Box Peon,  
Ulhasnagar Post Office,  
R/o. Near Dattawadi Barrack No.9,  
Behind Dr.Gopal Dispensary,  
P.O.Ulhasnagar no.1,  
District Thane.  
( By Advocate Shri S.P.Kulkarni)

- Applicant

Versus

1. Union of India  
through the Senior Post Master (HSG - II),  
Ulhasnagar No.2, Post Office,  
P.O. Ulhasnagar - 2 (District Thane)
2. The Assistant Superintendent of  
Post Offices,  
Kalyan P.O.Kalyan,  
Near Railway Station/Court  
at P.O. Kalyan.
3. The Senior Superintendent of Post  
Offices,  
Thane Central Division,  
Thane R.S.P.O. Building,  
P.O. Thane.
4. The Director of Post Offices,  
Mumbai Region,  
O/o Chief Postmaster General,  
Maharashtra Circle,  
Old G.P.O. Building,  
2nd Floor, Fort,  
Near CST Central Railway,  
PO Mumbai.  
(By Advocate Smt.H.P.Shah)

- Respondents

ORAL ORDER

By Hon'ble Mr.B.N.Bahadur - Member (A) -

Heard the learned counsel of both sides. It is stated by both sides that the relief sought at Para 8 (a) has already been



granted and the applicant has been ordered to be reinstated in service vide orders dated 23.3.2002 (copy placed on record).

2. The learned counsel for the respondents states that the orders on consequential relief sought will be made shortly.

3. In view of the above position, this OA stands disposed of. The respondents should issue orders on remaining reliefs as early as possible not later than six weeks from today. In case the applicant is aggrieved by any further orders made, he will be at liberty to approach the Tribunal in accordance with law.

*S.L.Jain*  
(S.L.Jain)  
Member (J)

*B.N.Bahadur*  
(B.N.Bahadur)  
Member (A)

mb

*de 26/3/02*  
Crtgee bed  
to Re, 19/4/02